Problems being faced lay the Paddy Growers in the country

श्रो भूपेन्द्रों सह मान (नाम-निर्देशित) : उपसभाष्यक्ष जी, बहुत ग्रन्छा ह ग्रा कृषि मंत्री भी इस वक्त सदन में हैं। मेरा स्पेशल मेंशन इस वजह सेहै कि किसानों को ग्रपना पैदा किया हम्रा धानका भ्रौर पैडी की फसल का चावल निकालने की इजाजत नहीं है। किसान सभी मुक्किलें झेलता हम्रा थ्रनाज पैदा तो कर नेता है, लेकिन **भ्रा**खिर में जब उसकी फसल तैयार हो जाती हैप्तो उसको अपनी पैडी का छिलका भी उतारने की इजाजत नहीं होती है। भारत सरकार ने ग्रपने पक्ष में जो तिथि 3-10-91 का उसमें कहा है कि किसानों का जो मिनी थाँ शर होता है जो किसानों का इम्प्लीमेंट है क्योंकि किसानों के पास ट्रेक्टर होता है. श्रोशर होता है, उनके पास ट्यूबवैल होता है । इनके श्रलावा किसानों के पास छोटे छोटे इम्प्लीमेंट्स भी होते हैं, उनके पास हल होता है । यह भी एक ऐसाही छोटा इम्प्लीमेंट है जो कि सी०श्रार०एफ०डी०ग्राई० मैसूर ने डेवलप किया है ग्रौर बाहर के देशों में यह ग्राम किसानों के पास होता है। इसलिए मैं जानना चाहता हूं कि क्या वजह है कि भारत सरकार ने किसानों को श्रपनी पैदाकी हुई पैड़ी से ग्रपने ही खाने के लिए भी चावल निकालने की इजाजत नहीं दी है ? इसलिए में ग्रापके जरिये सरकार से यह मांग करता हूं कि किसानों के जो इम्प्लीमेंट्स उनके अपरकोई पाबन्दी नहीं होनी चाहिये । एक तरफ तो सरकार यह कह रही है कि इंडस्टि-यल पालिसी में हमने छुटें दे दी हैं और दूसरी तरफ किसानों को इतना हर दिन बांधा जा रहा है, जजीरों में जकड़ा जा रहा है। वे अपनी प्रोडयुस को जो वे खुद पैदा करते हैं, उसके लिएजो सिम्पल प्रोसेस है, वह भी नहीं करने दिया जा रहा है। ऐसा नहीं होता चाहिए। यह इसलिएहो रहा है कि जो प्रोक्योरमेंट की एजेंसीज हैं ईउनमें बहुत बड़ा करप्शन है। ग्राज हालत यह है कि पंजाब में एक-एक बेगन लौड करने के लिए एफ०सी०म्राइ० के इंस्पेक्टर हर म्रादमी से साढ़े तीन से चार हजार रुपये करण्शन के ले रहे हैं। इसकी वजह से पता नहीं क्या-क्या दिक्कतें खबी हो रही हैं ग्रौर सरकार के सामने भी मिक्किलें ग्रा रही हैं ग्रीर ये किसी लाबी की वजह से ग्रारही हैं। सरकार को इस बारे में कदम उठाने चाहिए भ्रौर बोल्ड कदम उठाने

चाहिए। किसानों को पैडी से चावल निकालने की इजाजत होनी चाहिए। इससे देश का भी भला होगा थौर जो करण्यन का फैक्टर है वह भी निकल जाएगा। इससे किसानों को तो सहलियत होगी ही, देश को भी इससे फायदाहोगा और कंज्यूमर को कम कीमत पर चावल मिलेगा, पालिस राइस मिलेगा। इससे किसान की वेल्यू एडीशान भी होगी। पंजाब की एक समस्या है। उनकी इकनोमी को इस तरह से तोड़ा जा रहा है। इसलिए भैं आपके जरिये सरकार से कहना चाहूंगा कि किसान के साथ यह धक्का बंद होना चाहिए और थोपन करना चाहिए। किसान को जो उसका अपना प्रोड्यूस है उसमें उसको छूट होनी चा

SHRI VISHVIIT P. SINGH (Maharashtra): Sir, I would like to associate myself with it.

DR. YELAMANCHILI SIVAJI (Andra Pradesh): I also want to associate myself with it. This is a very important matter.

THE VICE-CHAIRMAN (SHRI M. A. BABY): I know that Shri Vishrjit P. Singh, Shri Siviji, Shri Lather, Shri Ram Nareshji and many others want to associate themselves with him. Fortunately, the Minister concerned is also here and Mr. Jakhar will take note of it. He is reacting.

THE MINISTER OF AGRICULTU-RE (SHRI BALRAM JAKHAR): This has to be put before the Cabinet. It is a very good positive suggestion for the improvement of farmers' economic conditions. I agree with this.

Irregularities committed in the purchase of paints by the Railways.

SHRI K. G. MAHESWARAPPA (Karnataka): Mr. Vice-Chairman, Sir, in this special mention, I am raising a very serious irregularity in the purchase of paints by the Western and the Central Railways. In fact, the total annual purchase of paints exceeds Rs. 25 crores. On painting the passenger coaches, the

Western and the Central Railways are spending more than Rs 25 crores every year. There is a serious scandal in regard to the purchase of paints from a particular manufacturing company, namely Advance Paints. The passenger ches are painted with IS 2932 specificakind of paint is tion paints. This manufactured by very few companies. As the railway coaches have to move from one end to the other end of the country and have to pass through different climates, the Railways have to take specific care to see that the paint utilised is of good quality and is durable. The normal period of such test is spreed to three years. The ICF has been entrusted with the job of testing and approving of the IS 2932 quality paints After carrying out these extensive tests the cost of which is borne by the respective firms, the ICF has issued a list paints were of manufacturers whose found within the norms required for use in railway coaches. I have got a list also. I am forwarding all the documents to the Railway Minister for action.

Special

from Bombay M/s. A company Advance Paints had managed to supply the IS 2932 paint to the Central and the Western Railways without being on the approved list. This could not have been possible without the links of the company with concerned officials. When these irregularities were brought to the notice of Shri George Fernandes, the then Railway Minister, he issued instructions to the Zonal Railways vide his 90/V4/CH/ST/77/CA(III) no dated 27th August 1990 to follow strictly the policy of the Railway Board in ordering paints only from the approved Since M/s. Advance Paints suppliers. were not on the approved list, the Central and the Western Railways had to stop procuring paints from them. After realising that the company can no longer manipulate the sale of their paint to the Railways, M/s Advance Paints applied to the ICF and offered their paints for IS 2932 trial. The trial process should normally be spread over a period of three years. But without watching their performance, without testing the quality, the name of the company has been included in the list of companies, to supply paint.

Mentions

On a perusal of the said test report it can be seen that gloss retention value was not up to the required standard and it did not even agree with the NTH certificate. When this was the result in the very first trial, the paint no longer be put to further test. Thus on the basis of the trial conducted, the company cannot find place in the list of approved manufacturers but by overlooking these important requirements, the concerned authorities have chosen to include the name of M/s Advance Paints in the list of approved manufacturers vide their letter dated 24-9-90.

It can, therefore, be concluded that M/s Advance Paints have been favoured by throwing all the norms and instructions from the Railway Board to wind. This cannot happen without receiving a huge amount in consideration and therefore, this is a fit case for proper investigation to unearth the scandal so that the guilty people are identified and punished. It will act as a deterrent to such tendencies. I have got the documentary evidence and with the permission of the Chair, I am passing them on to the Railway Minister with a request that he may please look into this matter and set right the things.

Need to provide alequate toerism facilities around archaeological sites in Vidisha and Raisen districts of Madhya Pradesh

श्री राषक (मध्य प्रदेश): उपसभाध्यक्ष जी, मध्य प्रदेश में विदिशा श्रीर रायसेन ये दो जिले ऐसे हैं जहां पर पुरातत्व महत्व के दर्शनीय स्थलों का अदभुत खजाना है। इन दोनों जिलों में सांची के विश्वविख्यात स्तूप, उदयगिरी की अत्यंत सुंदर और प्राचीन गुफायें तथा वराहअवतार और शेषश्रया की मौलिक मूर्तियां वहां पर स्थित हैं। उदयपुर का ऐसा मंदिर है जो हिन्दुस्तान में बेजोड़ है। इसी प्रकार से भोजपुर में शिवजी का मंदिर श्रीर इन सबसे भी महवपूर्ण भीम